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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

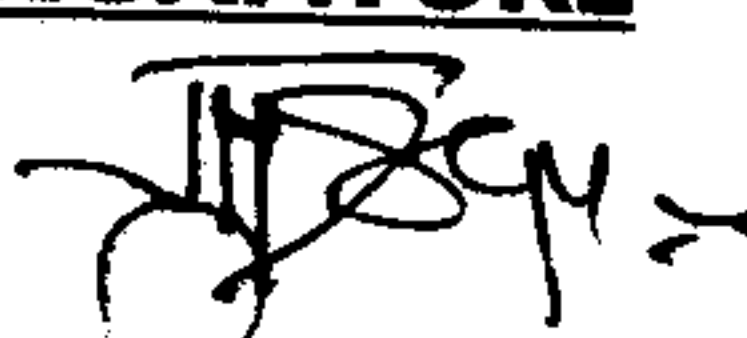

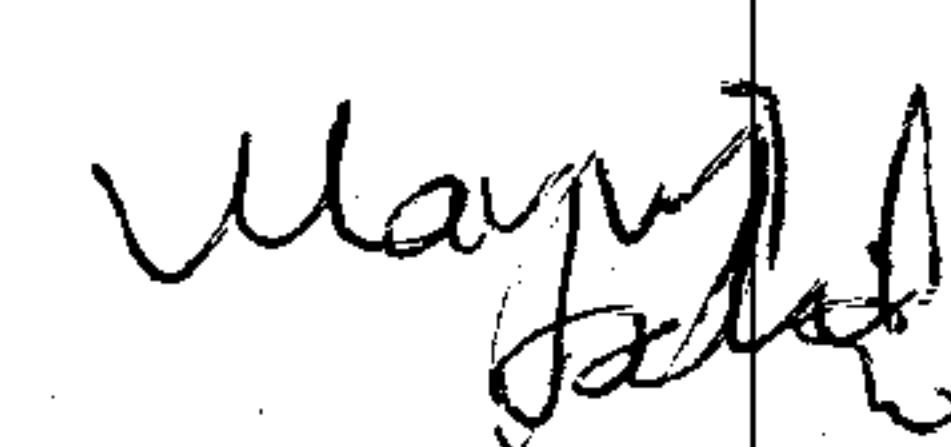
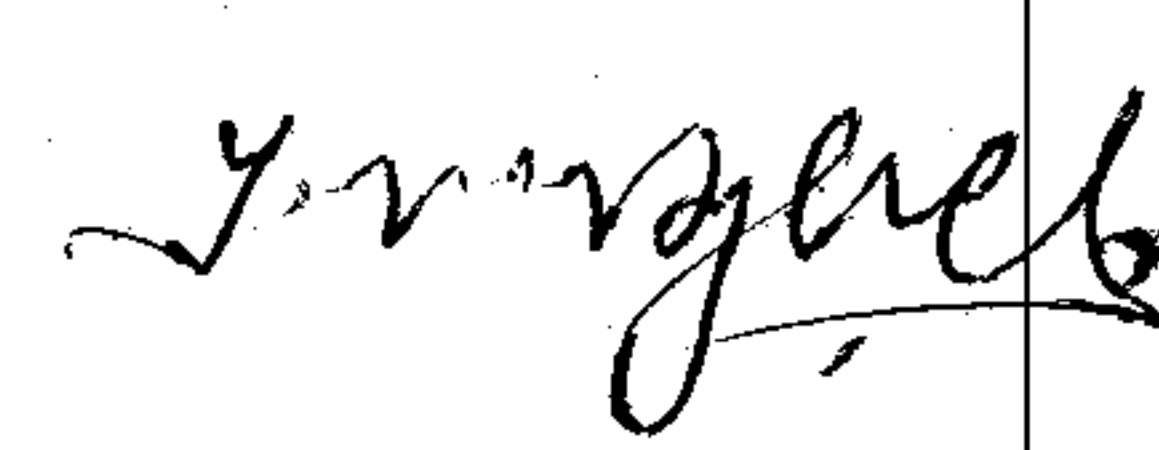
**IA 244/2017, IA 87/2017, IA 39/2016 and TP Nos. 20 D of 2016 with
TP No. 20/397-398/NCLT/AHM/2016 (New)
CA Nos. 49/2015 With CP No. 51/397-398/CLB/MB/2011 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017**

Name of the Company: **Nitesh C. Patel & Ors.**
V/s.
Onex Natura Pvt. Ltd. & Ors.

Section of the Companies Act: **Section 397-398 of the Companies Act, 1956**

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jay Savla	Advocate	Original Petitioner	
2.	Raju Kothari	Advocate	Original Petitioner	
3.	Mayur Gohil	Advocate	Resp No. 2	
4.	Y. V. Vaghela	Advocate		

ORDER


Learned Advocate Mr. Jay Savla with Learned Advocate Mr. Raju Kothari present for Petitioners. Learned Advocate Mr. Mayursinh Gohil present for Respondent No.2. None present for Respondent No.4. None present for Respondents No.1 and 3. Learned Advocate Mr. Y V Vaghela present for intervener.

Applicant not filed affidavits of all the Applicants except applicant no. 4 as directed in the order dated 29.11.2017.

Learned Counsel appearing for original petitioner represented that he was not informed by the counsel for the applicant that he is not ready with the affidavits.

At request of applicant. Applicant shall pay cost of Rs. 5,000/- to the original Petitioner.

List the matter on 08.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 20th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL